



IN THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

M.A No. 18 of ²⁰²⁴~~2023~~

IN

O.A NO. 155/ 2022/EZ

(I.A No. 239/2022/ EZ & I.A No. 240/2022/EZ

In the matter of:

Talab Bachao Abhiyan (TBA)

...Applicant

Versus

Govt. of Bihar & Ors.

...Respondents

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FILED BY:

KAMLESH KUMAR MISHRA AND RENU
 ADVOCATE FOR THE PETITIONER(S)
 FOR CORPUS JURIS INDIA
 346A, Lawyers Chamber Block I,
 Delhi High Court, Delhi 110003
Kamlesh.legalaid@gmail.com
 +91 9582388509

DATED: 23.11.2024



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OBJECTION CUM REPLY TO THE COMPLIANCE AFFIDAVIT DATED 30.07.2024 FILED BY UNDER THE SIGNATURE OF THE ADDITIONAL SECRETARY, DEPARTMENT OF ENVIRONEMNT, FOREST AND CLIMATE CHANGE, GOVERNEMNT OF BIHAR FURTHER ALSO ON BEHALF OF THE COMMITTEE CONSTITUTED VIDE ORDER DATED 23.03.2023.

Most respectfully Showeth:

- A. That the present objection cum reply is being filed by the applicant in the original OA to the compliance affidavit dated 30.07.2024 filed by the additional secretary on behalf of secretary of Department of Environment, forest and climate change, government of Bihar, further the aforesaid compliance affidavit is filed on behalf of the committee constituted vide order dated 23.03.2023 passed in the above captioned matter so as to show how a completely misleading And false affidavit has been filed by



the committee constituted by this Hon'ble court and how no work at all has been performed by the committee leaving the three Huge ponds of Darbhanga more polluted and more encroached and with no remedial action being undertaken by the committee.

B. At the very outset, it is respectfully submitted that the reply filed by the Respondent/ Department of Environment, forest and climate change, government of Bihar is nothing more than a calculated effort to mislead this Hon'ble Court, further the deponent therein has made false statements before this Hon'ble court the details of which are as under;

Sl. No.	Statement made by the authorized signatory i.e Additional Secretary	Correct position
1.	In para 4 Sub Para With respect to encroachment, it was informed that the Hon'ble Patna High Court has stayed the Demolition of encroachment made around the pond in question.	PARA H, I, & J
2.	Steps shall be taken to prevent new Encroachment	No step have been taken till to prevent encroachment in the surroundings of three ponds as evident from the photographs attached herein and huge buildings are cropping up on the embankments of the Ponds.
3.	Solid waste has been lifted from the three ponds and awareness campaign has been undertaken.	No Solid waste has been lifted rather the situation of the ponds due to waste and filth is such that the educational



		institutions near the ponds are not able to function due to extremely bad air an odor created by the filth in the pond. (See annexure)
4.	Decision was made in the first meeting for the re-demarcation and rejuvenation of three ponds	No demarcation activity has been done till date and no orders have been passed in this regard
5.	Encroachment in and around Harahi pond has been removed completely.	Completely wrong statement as evident from the photographs mentioned below.
6.	STP has been constructed for treatment of wastewater which is discharged in Digghi Pond.	Noting has been placed on record to substantiate this.
7.	Work shall be completed in financial year 2023-24	With only one month remaining in the year 2024, it is evident from the photographs and the current status of the ponds that no action has been taken during the year 2023-24.

C. It is worth highlighting herein that the Applicant, TBA, through its representative, Narayanji Choudhary, initially embarked on a mission to protect and restore ponds out of a sense of duty and concern for the home region of North Bihar. The journey began with a humble objective, to raise awareness about the critical importance of preserving these water bodies. At that time, the Applicant TBA did not foresee that this initiative would transform into a lifelong passion.



**PARAWISE RESPONSE TO THE COMPLIANCE AFFIDAVIT FILED
ON BEHALF OF THE COMMITTEE CONSTITUTED.**

- D. In response to para 1 of the compliance affidavit the contents of the para 1 is a matter of record hence need no response from the applicant.
- E. In response to Paragraph 2 of the Compliance Affidavit, the Applicant most respectfully submits that the present application has been filed due to the persistent inaction of the concerned authorities/ respondents in implementing the orders passed by this Hon'ble Tribunal in both letter and spirit. Despite clear directions from this Tribunal, there has been no substantial effort by the authorities to address the issues raised, thereby necessitating the Applicant's intervention through this application.

The crux of the issues brought before this Hon'ble Tribunal in the present application pertains to several serious and recurring problems, including:

Encroachment:

It is submitted with grave concern that unchecked and unauthorized encroachments on the banks of the three ponds—Dighi, Harahi, and Ganga Sagar—have significantly reduced their effective areas and obstructed public access, violated environmental norms and undermining the ecological balance of these vital water bodies. These ponds, central to the region's environmental and cultural heritage, are being systematically compromised due to illegal construction activities.



It is pertinent to highlight that this Hon'ble Court has, on multiple occasions, passed orders directing the conservation and protection of ponds and their surrounding areas. However, in blatant disregard of these directions, the Art, Culture & Youth Department of the Government of Bihar has sanctioned and undertaken construction directly on the Bhinda (banks) of Dighi Pond. The construction, labeled as an "Extension Block for Lakshmishwar Singh Sangrahalay Darbhanga," has exacerbated the degradation of the pond and directly undermines ongoing conservation efforts.

This unauthorized construction not only disregards the conservation orders of this Hon'ble Court but also sets a dangerous precedent, jeopardizing the preservation of other water bodies. A photograph of the said encroachment, demonstrates the extent of the damage caused to the pond's existence and conservation, is attached below for the consideration of this Hon'ble Court.

FRESH ENCROACHMENT AT DIGGHI





FRESH ENCROACHMENT AT GANGA SAGAR

The details of the illegal constructions/ Encroachment undertaken near Ganga Sagar Pond are as under;

Sl. No.	Details of Encroachment at Ganga Sagar	Located at
1.	Multistorey Building of five floors newly constructed towards eastern Bank of Ganga Sagar Pond	Donar, Darbhanga, Bihar 846003 Lat 26.142362 Long. 85.906886
2.	Residential home like newly constructed structure towards western Bank of Ganga Sagar Pond	Donar, Darbhanga, Bihar 846003 Lat 26.141446 Long. 85.904034



3.	New Construction towards western Bank of Ganga Sagar Pond in form of residential homelike structure	Marwari College Rd. Laherisarai, Darbhanga, Bihar 846003 Lat 26.14302 Long. 85.904105
4.	New Construction towards western Bank of Ganga Sagar Pond in form of residential homelike structure	Modern Nursery Allalpatti Road Madarpur, Laherisarai, Darbhanga, Bihar 846003 Lat 26.139481 Long. 85.904072

PHOTOGRAPHS OF ENCROACHMENT AT GANGA SAGAR







ENCROACHMENT AT HARAHI

The details of the illegal constructions/ Encroachment undertaken near Harahi Pond are as under;

Sl. No.	Details of Encroachment at Harahi Pond	Located at
1.	Residential homelike structure on the bank of Harahi Pond	Kathalbari, Darbhanga, Bihar 846004 Lat 26.158117 Long. 85.90578
2.	Residential homelike structure on the bank of Harahi Pond	Near Harahi Pond, Kathalbari, Darbhanga Bihar 846003 Lat 26.156824 Long. 85.906748
3.	Temple like structure on the bank of Harahi Pond	Harahi Pond, Kathalbari, Darbhanga Bihar 846003 Lat 26.15649 Long. 85.906666

PHOTOGRAPHS OF ENCROACHMENT AT HARAHI



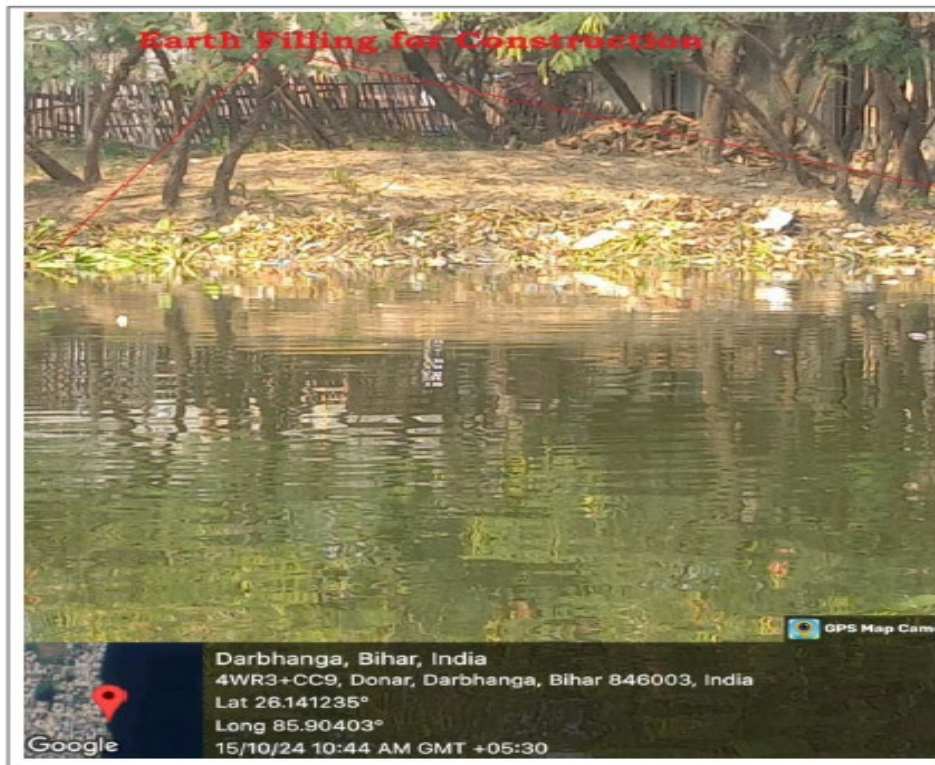
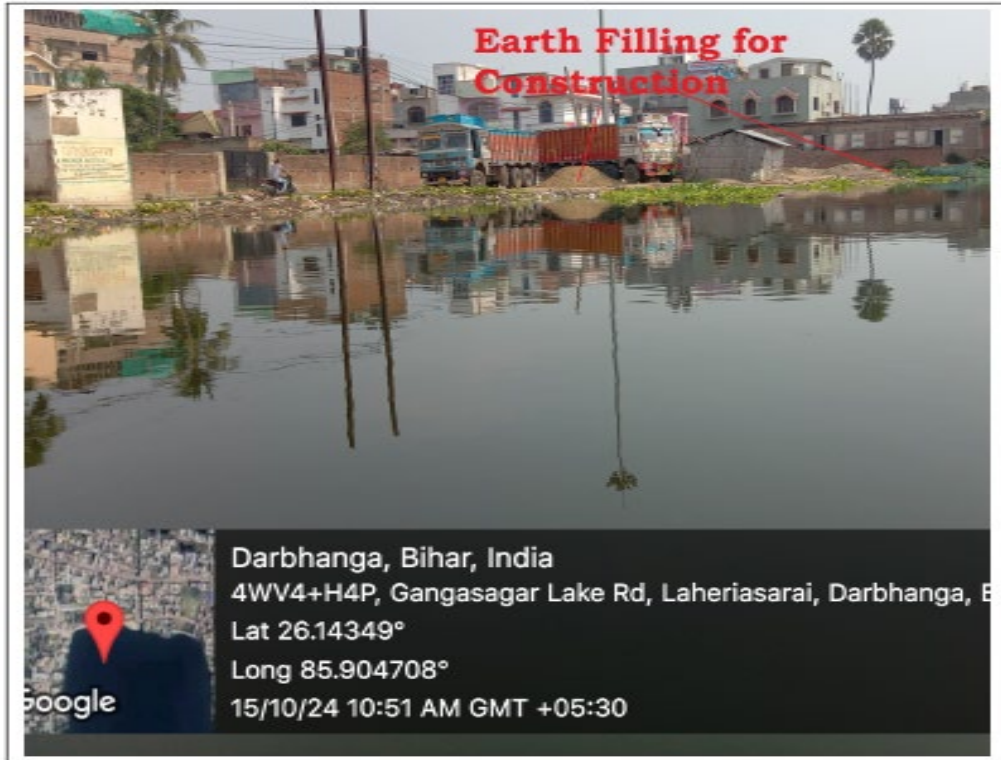
Dumping of Debris:

The rampant and unchecked dumping of debris and construction waste in and around the aforementioned ponds, particularly Ganga Sagar Pond, has resulted in significant degradation of these vital water bodies. Despite clear and unequivocal directions issued by this Hon'ble Court to protect and preserve these ponds, this reckless dumping persists unabated, highlighting a blatant disregard for judicial orders and environmental norms. The scale and frequency of the dumping activities have not only obstructed conservation efforts but also exacerbated the deterioration of these historically and ecologically significant water bodies, details of the same is as under;

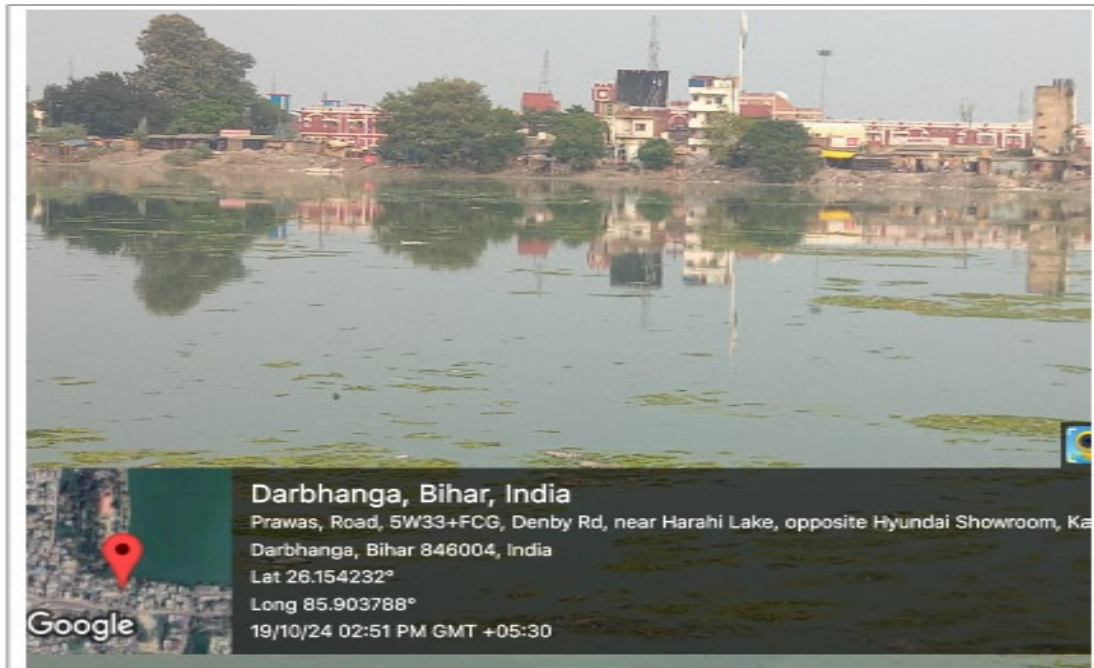
Sl. No.	Details of Encroachment through Dumping at Ganga Sagar	Located at

1.	Dumping debris to initiate illegal construction towards the western Bank of Ganga Sagar Pond	Donar, Darbhanga, Bihar 846003 Lat 26.14291 Long. 85.906732
2.	Dumping debris to initiate illegal construction towards the western Bank of Ganga Sagar Pond	Ganga Sagar Lake Road, Laheriasarai, Darbhanga Bihar 846003 Lat 26.14349 Long. 85.904708
3.	Dumping debris to initiate illegal construction towards the western Bank of Ganga Sagar Pond.	Donar, Darbhanga, Bihar 846003 Lat 26.141235 Long. 85.90403





DUMPING NEAR HARAHI POND



Water Pollution:

The quality of water in the ponds has deteriorated significantly due to pollution from Sewage. This Hon'ble court directed to divert the sewage leading to the three ponds, However, the current state of water pollution at Harari Pond is so severe that it is impossible for individuals to walk or pass by the pond comfortably. Additionally, students of MLSM College have fallen ill due to the adverse conditions, prompting the Principal of MLSM College, Darbhanga, to address a letter to the Municipal Corporation of Darbhanga, urging immediate action to clean the pond. The foul odor emanating from the pond has also significantly impacted the nearby schools and colleges.



True copy of the letter written by Principal of MLSM College, Darbhanga is annexed with the present reply as **ANNEXURE R-1**

PHOTOGRAPH OF HARAHI POND





True copy of the photographs of the three ponds taken in October-November 2024 showing encroachment, dumping debris and water pollution is annexed herewith as **ANNEXURE R-2**

- F. Furthermore, the Applicant emphasizes that the continued neglect of these pressing issues not only reflects non-compliance with the court's orders but also undermines the sanctity of environmental laws and the fundamental rights of the community. It is the humble submission of the Applicant that immediate and stringent measures are required to address these violations and ensure the protection and restoration of the Dighi, Harahi, and Ganga Sagar ponds.
- G. In response to para 3 of the compliance affidavit the applicant most humbly submits that the formation of committee in accordance with the directions of this Hon'ble court is as matter of record hence need no response.
- H. In response to para 4 of the compliance affidavit the The Applicant respectfully submits that while it is acknowledged that the first meeting of the committee was convened on 28.04.2023 and various issues were deliberated upon, as evident from the above-mentioned paragraph, no concrete steps have been taken to address the core issues raised. The Additional Secretary, on behalf of the committee constituted, has conveniently stated that the encroachment has been stayed by the Hon'ble High Court. However, neither any case details nor any copy of the relevant order has been annexed to substantiate this claim. It is pertinent to mention that, to the best of the applicant's knowledge, the Hon'ble

High Court has granted a stay in CWJC No. 21009 of 2019 vide order dated 20.12.2019 concerning Digghi Pond and in CWJC No. 24638 of 2018 vide order dated 18.06.2019 concerning Ganga Sagar Pond. Beyond these instances, no stay order has been granted for the other encroachments. It is further pertinent to note that CWJC No. 24638 of 2018 has been pending listing before the Hon'ble High Court of Patna since 19.11.2019, which is nearly five years since the stay order was passed. Despite this prolonged delay, the respondent has failed to take any steps or file an application to bring this matter to the attention of either this Hon'ble Court or the Hon'ble High Court of Patna.

Furthermore, in another matter pending before the Hon'ble Patna High Court, CWJC No. 20019 of 2019, it was brought to the court's attention that the court fees affixed to the petition were fake. Consequently, a report was called for vide order dated 03.03.2020. However, since then, the case remains pending listing, and the encroacher continues to benefit from the stay order. The respondent has taken no action to file an appropriate application in this matter to address the issue or expedite its resolution.

True copy of the present case status of the case registered as CWJC No. 24638 of 2018 and case status of case registered as CWJC No. 20019 of

2019 pending listing before Hon'ble High court is annexed herewith as

ANNEXURE R-3

True copy of the order dated 03.03.2020 passed in CWJC No. 20019 of 2019 is annexed herewith as **ANNEXURE R-4**

- I. Mere perusal of the aforementioned case status and orders passed therein it would not be wrong to suggest that the respondents have failed in expediate the matters concerning encroachments. Instead, their approach appears to be casual and indifferent to the environmental degradation at hand, seemingly awaiting the eventual disappearance of the ponds.
- J. The inaction of the concerned authorities is apparent from the following:

Discharge of Wastewater:

Although it is alleged that the Railways are taking steps to connect the wastewater generated from the platform area to the Water Treatment Plant (WTP), no tangible progress has been demonstrated to date. The discharge of untreated wastewater from the platform area into Harahi and Dighi continues unabated, exacerbating water pollution and adversely affecting the ecological health of these water bodies.

Encroachment Issues:



While it was stated that the Hon'ble Patna High Court has stayed the demolition of pre-existent encroachments around the ponds, no proactive measures appear to have been taken to re-demarcate the pond boundaries or prevent fresh encroachments as apparent from the photographs mentioned above. The decision to conduct a fresh marking of encroachments remains unimplemented, and no preventive steps have been taken to curb further violations.

Solid Waste Management:

Furthermore, The Municipal Commissioner's asserts that solid waste around the ponds has been lifted and awareness campaigns are being conducted lacks substantive evidence. Despite these assurances, the persistent presence of waste and lack of consistent monitoring indicate the ineffectiveness of the purported actions.

Pollution Reduction and Rejuvenation Measures:

That while decisions were reportedly taken regarding the construction of an STP, preparation of an action plan for pond rejuvenation, and other pollution reduction measures, there has been no visible outcome or implementation. These steps remain confined to discussions without any practical realization on the ground.

The Applicant submits that the mere convening of a meeting and deliberation on issues, without subsequent action or follow-through, is insufficient to address the grave environmental concerns raised. The ongoing inaction not only undermines the purpose of the committee but also fails to uphold the directions of this Hon'ble court, resulting in continued harm to the ponds and their ecosystems.

K. In response to the paragraph 5 of the compliance affidavit the Applicant respectfully submits that while the second meeting of the committee convened on 22.11.2023 reviewed the decisions taken during the first meeting, the actions claimed to have been taken remain insufficient and lack effective implementation, as evident from the following:

Encroachments in and Around the Ponds:

That the claim that encroachments around Harahi pond have been removed completely is not corroborated by any verifiable evidence on the ground rather the photographs mentioned above is contrary on the face of assertion made by the committee. Regarding the encroachments around Dighi and Gangasagar lakes, it was stated that action is being taken to remove those not covered under the stay order of the Hon'ble Patna High Court. However, the delay in identifying and addressing these encroachments demonstrates a lack of urgency and accountability. Moreover, no concrete measures appear to have been



taken to prevent further encroachments, despite such decisions being made during the first meeting.

Wastewater Management:

While the representative of the Railways asserts that wastewater discharge into Harahi pond has been stopped and is being treated, however the present status of the pond is such that unbearable foul smell due to the waste-water discharge and untreated is persistent, further no details were provided about the efficacy and regularity of this treatment process as there is no treatment process apparent from the situation at the three ponds. Furthermore, the discharge of untreated wastewater into Dighi pond persists, with only a promise of STP construction. Despite the decision to immediately begin STP construction, there is no evidence to indicate that this work has commenced, nor have any timelines provided for its completion.

Commitments for Financial Year 2023-24:

It was decided that all pending work by the respective authorities and departments would be completed within the financial year 2023-24. However, given the historical inaction and lack of visible progress, it is apparent that completion of the work related to rejuvenation of the three ponds will take decades or by that time the ponds might cease to exist.



L. In response to para 6 of the compliance affidavit the Applicant respectfully submits that the information provided in the third meeting of the joint committee commenced on 26.07.2024, however it is pertinent to mention herein that there is no apparent step visible on the face of the fact that the conditions of the three ponds are deteriorated day by day. The key concerns arising from the discussions are as follows:

Delay in Construction of STPs:

While the Municipal Commissioner, Darbhanga, acknowledged the difficulty in finding a suitable location for an STP, the reliance on Lalit Narayan Mithila University for land and the lack of response from the University underscores administrative inefficiency. Despite a letter being sent in November 2023, no alternative action plan has been proposed to expedite the process. The proposal for two STPs under BUIDCO and the stormwater drain project lacks clarity on timelines and approval status. Moreover, the timeline for STP construction under the Amrit Bharat Scheme, with completion expected by June 2026, is unreasonably delayed considering the urgent need to address the sewage discharge into the ponds.

Water Quality Issues:

The water quality monitoring conducted by the Bihar State Pollution Control Board (BSPCB) shows that while BOD levels have improved,



the Total Coliform (TC) and Fecal Coliform (FC) levels remain beyond permissible limits. This indicates that untreated sewage from the city continues to flow into the ponds, directly contradicting claims of remedial actions. The Statutory Directions issued to the Municipal Commissioner for corrective measures appear to have been ineffective, with no significant improvements noted.

Encroachment Removal:

Although the removal of encroachments from Harahi Talab has been reported, the status of Gangasagar, Harahi and Digdhi ponds remains unsatisfactory. Encroachments around the three ponds are apparent from the aforementioned paragraphs and photographs attached.

Beautification Efforts:

While a budget outlay of ₹8 crores for the beautification of the ponds is under process, no concrete steps have been taken to initiate the work. The reliance on the Divisional Forest Officer for plantation work remains in the planning phase, with no on-ground progress to date. The beautification plan appears to be secondary to addressing critical pollution and encroachment issues, which remain unresolved.

Therefore, The Applicant submits that despite multiple meetings and deliberations, the critical issues of sewage discharge, water quality,



encroachments, and beautification remain unresolved or inadequately addressed. The continued flow of untreated sewage into the ponds, delays in STP construction, and incomplete removal of encroachments demonstrate a lack of urgency and commitment from the authorities.

M. In response to Paragraph 7 of the Compliance Affidavit, the Applicant most respectfully submits that, upon a mere perusal of its contents, it appears that the committee and the departments involved have thoroughly discussed the issues concerning the preservation and protection of the ponds. However, the Applicant humbly points out that the assertions made in the minutes of the meetings, as well as the decisions purportedly taken, stand in stark contrast to the ground reality.

Despite the claims of comprehensive discussions and decisions to address the issues, no tangible outcomes or visible actions have been implemented to achieve the stated objectives. The core issues of encroachment, pollution, and degradation of the ponds persist, indicating a disconnect between the theoretical resolutions outlined in the meetings and their practical execution.

N. That in response to para 8 of the compliance affidavit the Applicant respectfully denies the claims made in the above-stated paragraph, asserting that any significant or effective steps have been taken to restore the three ponds to their pristine glory. Contrary to the assertions made, it

is evident that from 2022 to the present, the condition of the three ponds—Harahi, Dighi, and Ganga Sagar—has deteriorated further due to persistent inaction, lack of accountability, and superficial measures by the concerned authorities.

O. That the applicant further reserves the right to raise issues as and when it comes to the knowledge of the applicant.

FILED BY:



KAMLESH KUMAR MISHRA AND RENU
ADVOCATE FOR THE PETITIONER(S)
FOR CORPUS JURIS INDIA
346A, Lawyers Chamber Block I,
Delhi High Court, Delhi 110003
Kamlesh.legalaid@gmail.com
+91 9582388509

DATED: 23.11.2024
PLACE: NEW DELHI

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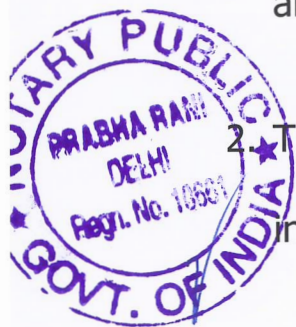
AFFIDAVIT

I, Narayan Jee Choudhary Convener of TALAB BACHAO ABHIYAN -TBA C/o Maithili Sahitya Parishad, Professor Colony, Dighi West, Near Primary School Darbhanga -846004 Bihar Ph: +91 9955344811(Presently at New Delhi) is authorized representative of the Applicant organization herein, do hereby, solemnly affirm and declare as under

1. That I am the Applicant in the above captioned application, and I am well conversant with the facts and circumstances of this case and hence competent to swear this affidavit in such capacity.

2. That the reply to the compliance affidavit has been prepared at my instance and under my instructions.

3. That the contents of the reply and paras therefrom are true and correct to the best of my knowledge and belief and nothing material has been suppressed therefrom.



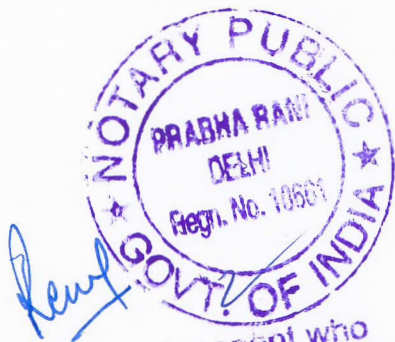
4. I further state that no petition/ application has been filed before any other Court or tribunal seeking similar relief by the Petitioner.


DEPONENT

Verification


Verified at Delhi on the **23 NOV 2024** day of 2024 that the contents of the Affidavit are true and correct to the best of my knowledge and nothing material has been concealed thereupon.


DEPONENT



I identified the deponent who has signed in my presence

ATTESTED


NOTARY PUBLIC, DELHI (INDIA)

Entry No. 242/24 Notary Public

23 NOV 2024

(A CONSTITUENT UNIT OF L. N. MITHILA UNIVERSITY, DARBHANGA)

www.mismcollege.ac.in, E-mail: mismcollege@gmail.com



Letter no. 362/2024...

Dated. 14/10/24

सेवा में,

नगर आयुक्त
नगर निगम, दरभंगा।

विषय:- हराही तालाब में दुर्गंध के संबंध में।

महाशय,

उपरोक्त विषय के सन्दर्भ में सूचित करना है एम0 एल0 एल0 एस0 एम0 कॉलेज, दरभंगा के दक्षिणी भाग में स्थित हराही तालाब गंदगी के कारण पिछले 06 माह से बहुत ज्यादा दुर्गंध कर रहा है। महाविद्यालय में 16500 (सोलह हजार पांच सौ) से अधिक छात्र/छात्राएँ पढ़ने आते हैं। हराही तालाब से निकलने वाले दुर्गंध के कारण महाविद्यालय में पढ़ने वाले छात्र/छात्राएँ बीमार हो रहे हैं। शिक्षक एवं शिक्षकेंतर कर्मधारियों को भी महाविद्यालय आने-जाने में दुर्गंध के कारण कठिनाई होती है। यहाँ तक की वर्ग कक्ष में दुर्गंध के कारण छात्रों की उपस्थिति कम हो रही है।

अतः आपसे अनुरोध है कि यथाशीघ्र हराही तालाब की सफाई करवाना चाहेंगे।

प्रतिलिपि-

- (1) जिला पदाधिकारी
दरभंगा।
- (2) माननीय मंत्री, नगर विकास एवं आवास विभाग
बिहार, पटना।

14/10/24
प्रधानाचार्य

Am
14/10/24



A Constituent Unit of L. N. Mithila University, Darbhanga

Letter No. 362/24

Dated: 14.10.24

To,
The Municipal Commissioner
Municipal Corporation, Darbhanga.

Subject: Regarding the foul odor from Harahi Pond.

Sir,

With reference to the subject mentioned above, it is to inform you that Harahi Pond, located on the southern side of M. L. L. S. N. College, Darbhanga, has been emitting a strong foul odor due to accumulated filth for the past six months.

More than 16,600 (sixteen thousand six hundred) students attend this college. The foul odor emanating from Harahi Pond is causing health issues among the students studying in the college. Teachers and non-teaching staff are also facing difficulties commuting to the college due to the odor. Furthermore, the foul smell is adversely affecting attendance in classrooms.

Therefore, you are kindly requested to arrange for the cleaning of Harahi Pond at the earliest.

Principal

Copy to:

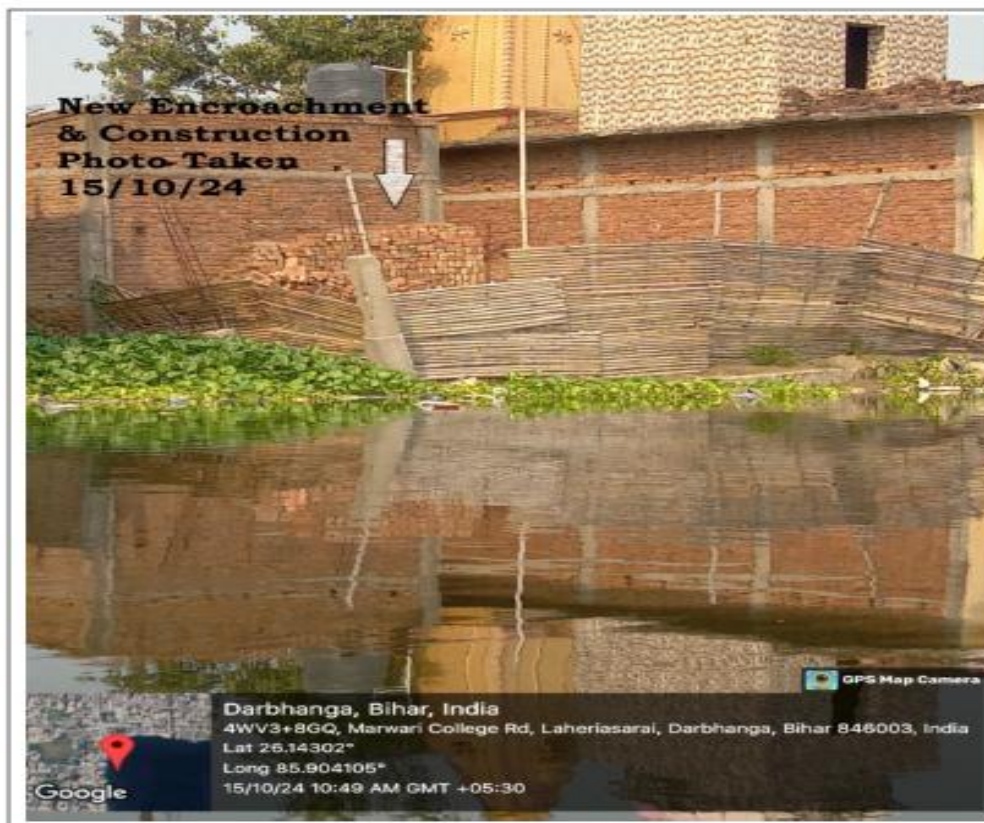
The District Magistrate, Darbhanga.
Honorable Minister, Department of Urban Development and Housing,
Bihar, Patna.

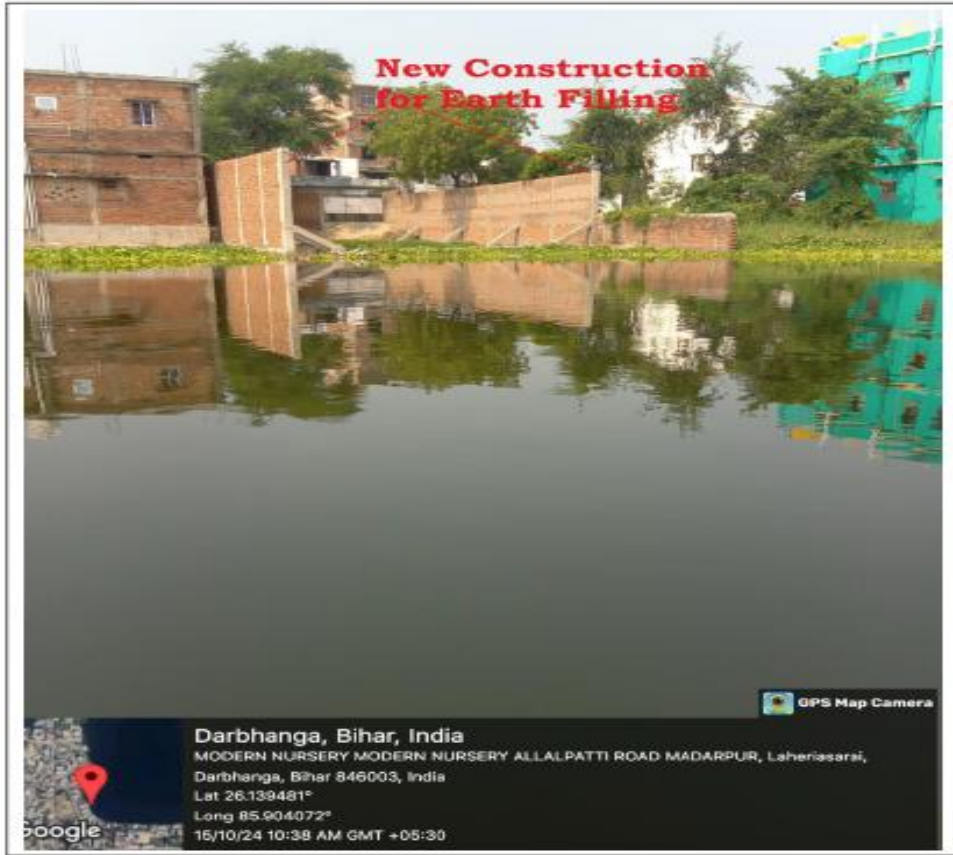
TRUE TRANSLATED COPY

FRESH ENCROACHMENT AT DIGGHI



FRESH ENCROACHMENT AT GANGA SAGAR





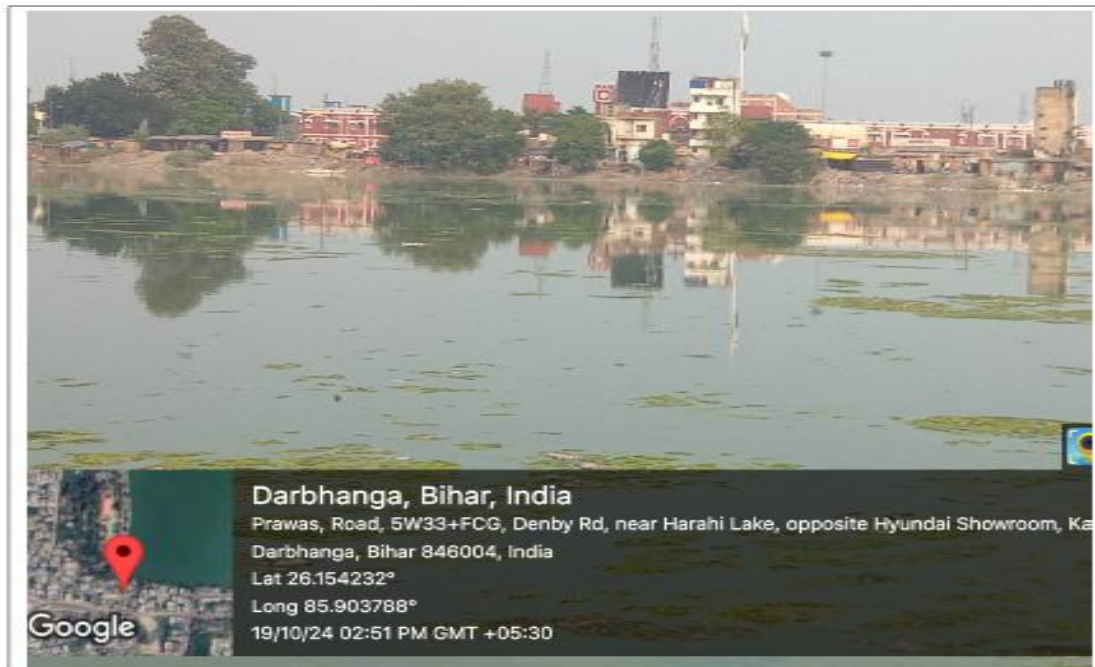
PHOTOGRAPHS OF ENCROACHMENT AT HARAHI







DUMPING NEAR HARAHI POND



Water Pollution:







ANNEXURE R-3

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PRESENT STATUS OF CASE : CWJC-21009/2019

CASE NUMBER :	CWJC-21009/2019	DATE OF FILING :	12-SEP-2019
SUBJECT :	22.MISCELLANEOUS LAND ENCROACHMENT & DEMOLITION MATTERS	REGISTRATION DATE :	17-OCT-2019
DISTRICT :	DARBHANGA	PETITIONER ADVOCATE :	MAKARDHWAJ UPADHYAY
PETITIONER :	PAWAN MISHRA,	RESPONDENT ADVOCATE :	SUBASH CHANDRA YADAV (GP15)
RESPONDENT :	THE STATE OF BIHAR.	PRESENT STATUS :	PENDING
PURPOSE :		ACTION DATE :	16-MAR-2020
CURRENT POSITION :	CARRY FORWARD		
COURT :	MR. JUSTICE MOHIT KUMAR SHAH		

DOCUMENTS RECEIVED

NO DOCUMENTS RECEIVED

LIST OF ADDITIONAL PETITIONERS

PETITIONER No.	PETITIONER NAME	ADDRESS	ADVOCATE
2	DR. ACHCHUTANAND PRASAD,	RESIDENT OF PROFESSOR COLONY, DIGHI WEST, P.S.- TOWN, DISTRICT- DARBHANGA.	
3	AMLENDU THAKUR,	RESIDENT OF PROFESSOR COLONY, DIGHI NORTH, P.S.- TOWN, DISTRICT- DARBHANGA.	
4	SATISH CHANDRA JHA,	RESIDENT OF PROFESSOR COLONY, DIGHI WEST, P.S.- TOWN, DISTRICT- DARBHANGA.	
5	ASHOK NARAYAN THAKUR,	RESIDENT OF PROFESSOR COLONY, P.S.- TOWN, DISTRICT- DARBHANGA.	
6	PROF. MANJULA SINHA,	RESIDENT OF PROFESSOR COLONY, DIGHI WEST, P.S.- TOWN, DISTRICT- DARBHANGA.	
7	RAM BILASH MANDAL,	RESIDENT OF MISHRA TOLA, DIGHI NORTH P.S.- TOWN, DISTRICT- DARBHANGA.	
8	VIJAY KUMAR SINGH ALIAS VIJAY KUMAR,	RESIDENT OF DIGHI WEST LALBAGH, P.S. TOWN, DISTRICT- DARBHANGA.	
9	KUNTI DEVI,	RESIDENT OF PROFESSOR COLONY, DIGHI WEST, LALBAGH, P.S.- TOWN, DISTRICT- DARBHANGA.	
10	VEENA KUMARI JHA ALIAS VEENA JHA,	RESIDENT OF PROFESSOR COLONY, DIGHI WEST, P.S. TOWN, DISTRICT- DARBHANGA.	
11	UMESH MANDAL,	RESIDENT OF MISHRA TOLA, DIGHI WEST, P.S.- TOWN, DISTRICT- DARBHANGA P.S. TOWN, DISTRICT- DARBHANGA.	

LIST OF ADDITIONAL RESPONDENTS

RESPONDENT No.	RESPONDENT NAME	ADDRESS	ADVOCATE
2	THE COLLECTOR-CUM-DISTRICT MAGISTRATE,	DARBHANGA.	
3	THE ADDITIONAL COLLECTOR,	DARBHANGA.	
4	THE SENIOR DEPUTY COLLECTOR,	DARBHANGA.	
5	THE CIRCLE OFFICER, SADAR ANCHAL,	DISTRICT- DARBHANGA.	

ADDITIONAL ADVOCATES DETAILS

ADVOCATE NAME	PARTY
SUNIL PRASAD SINGH	PETITIONER

LIST OF OBJECTIONS

SCRUTINY DATE	OBJECTION	DETAILS
16-SEP-2019	RECEIPT SHOWING COPY SERVICE ON THE OTHER SIDE COUNSELS WITH AOR AS REQUIRED.	WANTING.
	SUFFICIENCY OF COURT FEE STAMP AS PER PROVISION OF LAW	10 COMPLETE SET ALONG WITH WELFARE STAMP.
	FRESH/ TYPE COPY OF PAGE No. WANTING	29 TO 36 WITH ATTESTATION.
	CERTIFIED COPY OF THE IMPUGNED ORDER WITH AUTHENTICATION FEE	WANTING FOR ORDER DATED 26-11-2014 TO 22-12-2014 AND ALSO FOR ORDER DATED 24-01-2018 ALONG WITH A.FEE

CASE PROCEEDINGS HISTORY

COURT	PURPOSE	LISTING DATE	ACTION	NEXT LISTING DATE
	FOR ADMISSION - FRESH CASES			18-OCT-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION - FRESH CASES	22-Oct-2019	ADJOURNED	24-Oct-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	24-Oct-2019	ADJOURNED	21-Nov-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ORDERS (ON PETITIONS)	06-Nov-2019	CARRY FORWARD	13-Nov-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ORDERS (ON PETITIONS)	13-Nov-2019	ADJOURNED	05-DEC-2019
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	09-DEC-2019	ADJOURNED	16-DEC-2019
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	19-DEC-2019	ADJOURNED	20-DEC-2019
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	20-DEC-2019	ADJOURNED	08-JAN-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	08-JAN-2020	CARRY FORWARD	09-JAN-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	09-JAN-2020	CARRY FORWARD	13-JAN-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	13-JAN-2020	ADJOURNED	20-JAN-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	20-JAN-2020	ADJOURNED	03-FEB-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	03-FEB-2020	ADJOURNED	13-FEB-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	17-FEB-2020	CARRY FORWARD	18-FEB-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	18-FEB-2020	CARRY FORWARD	19-FEB-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	19-FEB-2020	ADJOURNED	20-FEB-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	20-FEB-2020	ADJOURNED	27-FEB-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	27-FEB-2020	ADJOURNED	28-FEB-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	28-FEB-2020	CARRY FORWARD	02-MAR-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON PETITIONS)	02-MAR-2020	CARRY FORWARD	03-MAR-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON OFFICE NOTES)	03-MAR-2020	ADJOURNED	16-MAR-2020
MR. JUSTICE CHAKRADHARI SHARAN SINGH	FOR ORDERS (ON OFFICE NOTES)	16-MAR-2020	CARRY FORWARD	06-APR-2020

IA FILING DETAILS

IA NUMBER	OLD IA NUMBER	IA FILING DATE	STATUS	TYPE OF PRAYER
1/ 2019		05-Nov-2019	PENDING	MISC
2/ 2019		05-Nov-2019	PENDING	STAY OF PROCEEDINGS

AO FILING DETAILS

AO NUMBER	AO FILING DATE	FILED BY	NAME OF ADVOCATE	TYPE OF DOCUMENT
670995/ 2019	06-Nov-2019	PAWAN MISHRA,	MAKARDHWAJ UPADHYAY	SUPPLEMENTARY AFFIDAVIT
8317/ 2020	10-FEB-2020	ARUN KUMAR SAXENA	RAMESH KUMAR SINGH	SUPPLEMENTARY COUNTER AFFIDAVIT
11791/ 2020	27-FEB-2020	AMLENDU THAKUR,	MAKARDHWAJ UPADHYAY	SUPPLEMENTARY COUNTER AFFIDAVIT
35076/ 2021	21-OCT-2021	DHRUVA KUMAR SHRIWASTVA	SUNIL PRASAD SINGH	AFFADAVIT
35077/ 2021	21-OCT-2021	MAKARDHWAJ UPADHYAY	SUNIL PRASAD SINGH	AFFADAVIT
5443/ 2022	29-JAN-2022	THE STATE OF BIHAR.	DHURJATI KUMAR PRASAD	APPEARANCE SLIP

FAX STATUS

-----ADDITIONAL FAX DETAIL-----

CERTIFIED COPY STATUS

NO RECORDS

FEE DETAIL

NO RECORDS

CERTIFIED COPY STATUS(ON WINDOW)

NO RECORDS

ORDERS

ORDER NUMBER	CASE NUMBER	PETITIONER'S NAME	RESPONDENT'S NAME	ORDER DATE	EMAIL SENT	DETAILS
2	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	22-Oct-2019	N	VIEW
3	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	24-Oct-2019	N	VIEW
4	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	13-Nov-2019	N	VIEW
5	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	09-DEC-2019	N	VIEW
6	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	19-DEC-2019	N	VIEW
7	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	20-DEC-2019	N	VIEW

8	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	13-JAN-2020	N	43	VIEW
9	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	20-JAN-2020	N		VIEW
10	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	03-FEB-2020	N		VIEW
11	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	19-FEB-2020	N		VIEW
12	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	20-FEB-2020	N		VIEW
13	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	27-FEB-2020	N		VIEW
6	CWJC-21009/2019	PAWAN MISHRA,	THE STATE OF BIHAR.	03-MAR-2020	N		VIEW

JUDGEMENTS**RECORD NOT FOUND**

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PRESENT STATUS OF CASE : CWJC-24638/2018

CASE NUMBER : CWJC-24638/2018	DATE OF FILING : 06-Nov-2018
SUBJECT : 22.MISCELLANEOUS LAND ENCROACHMENT & DEMOLITION MATTERS	REGISTRATION DATE : 18-Dec-2018
DISTRICT : DARBHANGA	
PETITIONER : SANGITA DEVI AND ORS	PETITIONER ADVOCATE : IQBAL ASIF NIAZI
RESPONDENT : THE STATE OF BIHAR AND ORS	RESPONDENT ADVOCATE : RISHI RAJ SINHA -SC19
PURPOSE : FOR ORDER II	PRESENT STATUS : PENDING
CURRENT POSITION : CARRY FORWARD	ACTION DATE : 19-Nov-2019
COURT : MR. JUSTICE MOHIT KUMAR SHAH	

DOCUMENTS RECEIVED

NO DOCUMENTS RECEIVED

LIST OF ADDITIONAL PETITIONERS

PETITIONER No.	PETITIONER NAME	ADDRESS	ADVOCATE
2	SUNIL KUMAR MISHRA	ALL R/O MOHALLA- GANGASAGAR WEST, P.O.- LALBAGHM, P.S.- LAHERIASARAI, DISTRICT- DARBHANGA	
3	SIKHAR VASHINI	R/O MOHALLA- GANGASAGAR SOUTH, P.O.- D.M.C., P.S.- LAHERIASARAI, DISTRICT- DARBHANGA	

LIST OF ADDITIONAL RESPONDENTS

RESPONDENT No.	RESPONDENT NAME	ADDRESS	ADVOCATE
2	THE COMMISSIONER, DARBHANGA DIVISION, DARBHANGA		
3	THE DISTRICT MAGISTRATE-CUM-COLLECTOR, DARBHANGA		
4	THE ADDITIONAL COLLECTOR, DARBHANGA		
5	THE CIRCLE OFFICER, SADAR, DARBHANGA		

ADDITIONAL ADVOCATES DETAILS

ADVOCATE NAME	PARTY
ABU BAKAR	PETITIONER

LIST OF OBJECTIONS

SCRUTINY DATE	OBJECTION	DETAILS
17-DEC-2018	RECEIPT SHOWING COPY SERVICE ON THE OTHER SIDE COUNSELS WITH AOR AS REQUIRED.	WANTING.
	AFFIDAVIT :-	WANTING.
	SECOND COPY OF BRIEF AS PER RULE OF PHC	WANTING WITH DATE OF EVENTS IN CHRONOLOGY.
	AUTHENTICATION FEE	FILL UP PARA NO.2.
	FRESH/ TYPE COPY OF PAGE No. WANTING	WANTING.
	SUBJECT AS PER RELIEF CLAIM IN PETITION AS PER CATEGORISATION	WANTING.
	SYNOPSIS	23 TO 36; 45,46,48,52,61; 63 TO 69; 76 TO 97 WITH ATTESTATION.

CASE PROCEEDINGS HISTORY

COURT	PURPOSE	LISTING DATE	ACTION	NEXT LISTING DATE
MR. JUSTICE SUDHIR SINGH	FOR ORDERS (ON OFFICE NOTES)	03-JAN-2019	VIDE ORDER	
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	30-JAN-2019	CARRY FORWARD	31-JAN-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	31-JAN-2019	CARRY FORWARD	01-FEB-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	01-FEB-2019	CARRY FORWARD	04-FEB-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	04-FEB-2019	CARRY FORWARD	05-FEB-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	05-FEB-2019	CARRY FORWARD	06-FEB-2019

MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	06-FEB-2019	CARRY FORWARD	07-FEB-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	07-FEB-2019		11-FEB-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	11-FEB-2019	CARRY FORWARD	14-FEB-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	14-FEB-2019	CARRY FORWARD	15-FEB-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	15-FEB-2019	CARRY FORWARD	18-FEB-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	19-FEB-2019	CARRY FORWARD	20-FEB-2019
MR. JUSTICE SUDHIR SINGH	FOR ADMISSION	20-FEB-2019	CARRY FORWARD	21-FEB-2019
MR. JUSTICE DR. ANIL KUMAR UPADHYAY	FOR ADMISSION	18-JUN-2019	ADJOURNED	08-JUL-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	09-JUL-2019	CARRY FORWARD	16-JUL-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	16-JUL-2019	PASS OVER	30-JUL-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	16-JUL-2019	ADJOURNED	14-OCT-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	30-JUL-2019	CARRY FORWARD	06-AUG-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	06-AUG-2019	CARRY FORWARD	13-AUG-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	13-AUG-2019	CARRY FORWARD	20-AUG-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	20-AUG-2019	CARRY FORWARD	27-AUG-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	27-AUG-2019	CARRY FORWARD	03-SEP-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	03-SEP-2019	CARRY FORWARD	17-SEP-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	17-SEP-2019	ADJOURNED	05-NOV-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	05-NOV-2019	CARRY FORWARD	19-NOV-2019
MR. JUSTICE MOHIT KUMAR SHAH	FOR ADMISSION	19-NOV-2019	CARRY FORWARD	26-NOV-2019

IA FILING DETAILS

NO RECORDS

AO FILING DETAILS

AO NUMBER	AO FILING DATE	FILED BY	NAME OF ADVOCATE	TYPE OF DOCUMENT
649572/ 2019	10-JUL-2019	THE CIRCLE OFFICER, SADAR, DARBHANGA	AKHILESH KUMAR SINHA	COUNTER AFFADAVIT
674791/ 2019	26-Nov-2019	SUNIL KUMAR MISHRA	IQBAL ASIF NIAZI	REPLY TO COUNTER AFFADAVIT

FAX STATUS

-----ADDITIONAL FAX DETAIL-----

CERTIFIED COPY STATUS

NO RECORDS

FEE DETAIL

NO RECORDS

CERTIFIED COPY STATUS(ON WINDOW)

REQ NO	REQ YEAR	APPLICANT NAME	ORDER DT.	REQUISITION DT.	NO. OF PAGE	AMOUNT
22457	2022	BANKETESH	18-JUN-2019	06-DEC-2022	2	10

ORDERS

ORDER NUMBER	CASE NUMBER	PETITIONER'S NAME	RESPONDENT'S NAME	ORDER DATE	EMAIL SENT	DETAILS
2	CWJC-24638/2018	SANGITA DEVI & ORS	THE STATE OF BIHAR & ORS	03-JAN-2019	N	VIEW
3	CWJC-24638/2018	SANGITA DEVI AND ORS	THE STATE OF BIHAR AND ORS	18-JUN-2019	N	VIEW
4	CWJC-24638/2018	SANGITA DEVI AND ORS	THE STATE OF BIHAR AND ORS	17-SEP-2019	N	VIEW

JUDGEMENTS

RECORD NOT FOUND

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ANNEXURE R-4**IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.3371 of 2020**

Tapan Kumar Gupta

... .. Petitioner/s

Versus

The State Of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 21009 of 2019

Pawan Mishra,

... .. Petitioner/s

Versus

The State of Bihar.

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 3371 of 2020)

For the Petitioner/s : Mr.Md. Najmul Hodda

For the Respondent/s : Mr.Sajid Salim Khan (Sc25)

(In Civil Writ Jurisdiction Case No. 21009 of 2019)

For the Petitioner/s : Mr.Makardhwaj Upadhyay

For the Respondent/s : Mr.Subash Chandra Yadav (Gp15)

**CORAM: HONOURABLE MR. JUSTICE CHAKRADHARI SHARAN
SINGH**

ORAL ORDER

6 03-03-2020 This matter has been listed along with CWJC No. 21009 of 2019 for the reason that in the said case also it has come to the notice of the Court that e-tickets in support of payment of e-Court Fee filed with the writ petition are fake.

A report was called for by an order dated 27.02.2020, passed in CWJC No. 21009 of 2019 regarding the genuineness of the e-Court Fee.

A report has been submitted, from which it appears





that no UIN No. FQ-0000474523 and GR0000525624 was generated and such UIN number is not available. Apparently, the e-Court Fee filed along with the writ application are fake.

Let an affidavit be filed sworn by learned counsel through whom the writ application has been filed disclosing the source from where the said e-Court Fees were procured. If, according to learned Advocate on record, the e-Court Fees were procured by Advocate Clerk, the Advocate Clerk will also be obliged to file an affidavit stating the source from where the e-Court Fees were procured.

This is also to be noted that I had the occasion to see the records of CWJC No. 24219 of 2019 and 24220 of 2019 while putting my signatures on the orders. *Prima facie*, it has appeared that in the said cases also, fake e-Court Fees have been filed. On the next date, the said CWJC No. 24219 of 2019 and 24220 of 2019 are also directed to be listed along with these matters under the same heading.

List these cases under the same heading on 16.03.2020 along with CWJC No. 24219 of 2019 and 24220 of 2019.

(Chakradhari Sharan Singh, J)

Rajesh/-

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